### ITC (HS), 2022 - EXPORT POLICY

ITC (HS), 2022 – Export Policy contains the following:

- General Notes to Export Policy
- Appendix 1: List of Wildlife Entries in WildLife (Protection) Act, 1972
- Appendix 2: List of flora included in Appendix I (Prohibited Species) &
  Appendix II (endangered species) of CITES
- Appendix 3: List of SCOMET items
- Appendix 4: Definition of Finished Leather

#### A. Free Goods

Goods listed as 'Free' in the Schedule-II(Export Policy) may be exported without a Restricted export authorisation as such, but they are subject to conditions laid out against the respective entry. The fulfillment of these conditions can be checked by authorized officers during export.

#### B. Restricted Goods

Goods listed as 'Restricted' may be permitted for export against a restricted export authorisation. The procedures / conditionalities wherever specified against the restricted items shall also be complied with, in addition to the general requirement of restricted export authorisation in all cases of restricted items.

#### C. Prohibited Goods

The prohibited items are not permitted to be exported. Restricted Export Authorisation will not be issued in the normal course for goods in the prohibited category.

#### D. State Trading Enterprises

Export through STE(s) is permitted without a Restricted Export Authorisation through designated STEs only and shall be subject to conditions as specified under Para 2.21 of Foreign Trade Policy 2023.

## E. Special Chemicals, Organisms, Materials, Equipment & Technologies (SCOMET)

SCOMET Items shall be governed by the specific provisions under –

- i. Chapter IVA of the Foreign Trade (Development & Regulation) Act, 1992 as amended from time to time:
- ii. Appendix-III of Schedule-II(Export Policy) of ITC(HS) 2022
- iii. Chapter 10 of Foreign Trade Policy (FTP)
- iv. Chapter 10 of Handbook of Procedures HBP) and,
- v. Any other provisions of FTP and HBP governing Export Authorizations.

Category 0 of the SCOMET list shall be governed by the extant provisions of the Atomic Energy Act 1962 as amended from time to time, and rules, regulations, guidelines and resolutions issued under the said Act. Unless otherwise prohibited, export may be permitted against an authorization granted by the Department of Atomic Energy.

#### F. Export of Samples and Exhibits

Samples/exhibits of goods, except 'Prohibited' and 'Restricted' items, all items specified under Appendix-III(SCOMET) of Schedule-II (Export Policy), and items under Chapter 29, 93 and 97 are Free for Export. The given provisions may be read together with Para 2.43 of FTP 2023 (Export of Samples) and Para 2.63 of HBP 2023 (Exports of Samples / Exhibits)

## G. Export of goods including plant & plant products using wood packaging material

Export of goods including plant & plant products using wood packaging material such as pellets, dunnage, crating, packing blocks, drums, cases load boards, pellet collars and skids etc. shall be allowed subject to compliance of International Standards for Phytosanitary Measures [ISPM].

#### H. Restrictions on Countries of Export

Prohibitions (Country, Organisations, Groups, Individuals etc. and Product Specific) will be regulated as per provisions contained in Chapter 2 (from para 2.16 to para 2.20) of Foreign Trade Policy 2023, as amended from time to time.

#### I. Exemptions granted for export to Bhutan

Export of the agricultural commodities listed in Table below, to Bhutan shall be exempted from any restrictions or prohibitions with immediate effect and until further orders: -

SI. No.	ITC(HS) Code	Commodity	
1	0401 1000	Milk and cream, not concentrated nor containing added sugar or	
	0401 2000	other sweetening matter	
	0401 4000		
	0401 5000		
2	0402 1010	Milk and cream, concentrated or containing added sugar or other	
	0402 1020	sweetening matter - Skimmed Milk - Milk food for babies - Other	
	0402 1090		
3	0402 2100	In powder, granules or other solid forms, of a fat content, by weight, exceeding 1.5 percent: Not containing added sugar or other sweetening matter	
4	0402 9110	, - , - J	
	0402 9190	Other Sweetening Matter, Other: Not Containing Added Sugar Other Sweetening Matter	
5	0402 9910	Milk and Cream, Concentrated or Containing Added Sugar or	
	0402 9920	Other Sweetening Matter- Other	
	0402 9990		
6	0701 1000	Potatoes, fresh or chilled.	
	0701 9000		
7	0702 0000	Tomatoes Fresh or Chilled	
8	0703 1011	Onions and shallots	
	0703 1019		
	0703 1020		
9	0713 4000	Dried leguminous vegetables, shelled, whether or not skinned or split - Lentils	
10	0902 1010	Tea, whether or not flavoured	
	0902 1020		
	0902 1030		
	0902 1090		
	0902 2010		
	0902 2020		
	0902 2030		
	0902 2040		
	0902 2090		
	0902 3010		
	0902 3020		

	0902 3030 0902 3090 0902 4090		
11	1001 1900	Wheat and meslin - Durum Wheat: Other	
12	1001 9910 1001 9920	Wheat And Meslin, Other (Excluding Seed for Sowing and Durum Wheat	
13	1006 1010	Rice	
	1006 1090		
	1006 2000		
	1006 3011		
	1006 3012		
	1006 3019		
	1006 3091		
	1006 3092		
	1006 3099		
14	1101 0000	Wheat Or Meslin Flour	
15	1507 1000	Soya-bean oil and its fractions, whether or not refined, but not	
	1507 9010	chemically modified.	
	15079090		
16	1508 1000	Ground-nut oil and its fractions, whether or not refined, but not	
	1508 9010	chemically modified.	
	1508 9091		
	1508 9099		
17	1511 1000	Palm oil and its fractions, whether or not refined, but not	
	1511 9010	chemically modified.	
	1511 9020		
	15119030		
	1511 9090		
18	1512 1910	Sunflower-seed, safflower or cotton-seed oil and fractions thereof,	
	1512 1920	whether or not refined, but not chemically modified	
	1512 1930		
	1512 1940		
	1512 1990		
19	1514 1110	Rape, colza or mustard oil and fractions thereof, whether or not	
	1514 1120	refined, but not chemically modified.	

	1514 1190 1514 1910	
	1514 1920	
	1514 1990	
	1514 9110	
	1514 9120	
	1514 9190	
	1514 9910	
	1514 9920	
	1514 9930	
	1514 9990	
20	1516 2011	Animal, Vegetable or Microbial Fats and Oils And their Fractions,
	1516 2019	Partly or Wholly Hydrogenated, Inter-Esterified, Re-esterified Or
	1516 2021	Elaidinised, whether or Not Refined, But Not Further Prepared
	1516 2029	
	1516 2031	
	1516 2039	
	1516 2091	
	1516 2099	
21	1701 1200	Cane or beet sugar and chemically pure sucrose, in solid form.
	1701 1310	
	1701 1320	
	1701 1390	
	1701 1410	
	1701 1420	
	1701 1490	
	1701 9100	
	1701 9910	
	1701 9990	
22	1703 1000	Molasses resulting from the extraction or refining of sugar
	1703 9010	
	1703 9090	
23	25010010	Salt (including table salt and denatured salt) and pure sodium
		chloride, whether or not in aqueous solution or containing added anti-caking or free-flowing agents; sea water - Common Salt (Incl. lodised Salt)

[Refer Notification No. 36/2025-26 dated October 03, 2025]

# J. Special condition for export of processed and/or value-added agricultural products

Export of following processed and/or value-added agricultural products will be exempted from any restriction / ban even in the event of restriction / ban on the export of basic farm produce:

SI.	Name of Product	HSN Code
No.		
1.	Cereal flours other than of wheat or meslin (Maize, Oats etc.)	1102
2.	Cereal groats, meal pellets	1103
3.	Cereal grains otherwise worked except rice of heading no.	1104
	1006; germ of cereals, whole, rolled, flaked or ground	
4.	Other Cereals items	1901 to
		1905
5.	Milk products including casein and casein products etc.	3501
6.	Butter and other fats derived from milk; dairy spread etc.	0405
7.	Cheese and Curd	0406
8.	Value added products of onion	0712
9.	Peanut Butter	

[Notification No. 31(RE-2012)/2009-2014 dated 04.02.2013]

[Wheat & Muslin Flour under HSN 1101 were removed from above-mentioned exemption vide Notification 29/2015-20 dated 27.08.2022]

# K. Exemption granted to organic food items from any ban and quantitative restrictions [Refer Notification No. 03/2015-2020 dated 19.04.2017]

Exemption from the application of quantitative ceiling and bans on export of organic agricultural products (wheat, non-Basmati rice) and organic processed products (edible oils and sugar) -

- a. Export of following items from Custom EDI ports have been exempted from all quantitative ceilings and irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), subject to due certification by APEDA as being organic under the National Program for Organic Production (NPOP):
  - i. organic wheat
  - ii. organic non-Basmati Rice (excluding rice in husk paddy or rough)
  - iii. organic edible oils

## [Organic sugar under HSN 1101 were removed from above-mentioned exemption vide Notification 36/2023 dated 18.10.2023]

- b. The quantitative ceiling in respect of export of organic pulses and lentils has been increased from 10,000 MT per annum to 50,000 MT per annum, subject to certification by APEDA as being organic pulses and lentils, subject to following conditions
  - i. Export contracts should be registered with APEDA, New Delhi prior to shipment; and
  - ii. Export shall be allowed only from Custom EDI Ports.

## L. Exemption granted for export of specified quantities of essential food items to Maldives

Exemption is provided from any existing or future restriction / prohibition on export of the following quantities of potato, onion, rice, wheat flour, sugar [Notification No. 12 dated 27.06.2017], pulses and eggs [Notification No. 20 dated 14.08.2017] to the Republic of Maldives under bilateral trade agreement between Government of India and Government of Maldives. The specific quantities exempted shall be notified yearly or as required from time to time.

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